

14.5.91

Hon'ble Mr. K. Obayya, A.M.
Hon'ble Mr. S.N. Prasad, J.M.

Shri H. P. Chakravarti
counsel for applicant. Shri A.V.
Srivastava counsel for the
respondent has sought adjournment
on the ground of illness. List
this case on 4.9.91 for hearing.

A.M.

(S)

Shri J.M.

4.9.91 No sitting. Adjourned
to 4.12.91 for hearing.

my

4-12-91

No sitting. Adjourned
to 5-2-92 after hearing.

True

5.2.92

Hon'ble Mr. A.B. Gorthi, A.M.
Hon'ble Mr. S.N. Prasad, J.M.

None is present for the applicant.

Shri A.V. Srivastava-learned counsel for
the opp. party reiterates the factual
position that since the applicant has
been appointed as Casual Cook from 11.5.88,
this application has become infructuous.
Similar statement has been made by him
on 12.7.90. Under these circumstances,
no useful purpose will be served in further
adjourning the case. The original applica-
tion is dismissed as it has become in-
fructuous.

(ug)

J.M.

A.M.